

1205 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF INDIA STATISTICAL INSTITUTE, CALCUTTA FOR 1975-76 AND 1976-77.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): On behalf of the Prime Minister,

I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1975-76.

(2) A copy of the Annual Report of the Indian Statistical Institute, Calcutta, for the year 1976-77.

(3) A statement (Hindi and English versions) (a) showing reasons for delay in laying above Reports and (b) for not laying simultaneously the Hindi version of the Report for the year 1976-77. [Placed in Library. See No. LT-4943/79].

REVIEW AND ANNUAL REPORT OF TRIVENI STRUCTURALS LIMITED, ALLAHABAD AND HINDUSTAN CABLES LTD. FOR 1977-78

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Triveni Structurals Limited, Naini, Allahabad, for the year 1977-78.

(ii) Annual Report of the Triveni Structurals Limited, Naini, Allahabad, for the year 1977-78 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4035/79].

(b) (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1977-78.

(ii) Annual Report of the Hindustan Cables Limited, for the year 1977-78 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) above. [Placed in Library. See No. LT-4036/79.]

(3) A copy of Notification No. S.O. 3354 (Hindi and English versions) published in Gazette of India dated the 25th November, 1978, making certain amendment to Notification No. S.O. 900 dated the 28th August, 1975. [Placed in Library. See No. LT-4037/79.]

DELHI SIKH GURDWARAS MANAGEMENT COMMITTEE (REGISTRATION OF ELECTORS) AMENDMENT RULES, 1978, AND A STATEMENT CORRECTING ANSWER TO U.S.Q. No. 201, DATED 21-2-79 RE CASES FILED TO INVESTIGATE INTO EMERGENCY EXCESSES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to lay on the Table:—

(1) A copy of the Delhi Sikh Gurdwara Management Committee (Registration of Electors) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. F. 16/8/78-Pt. II-Judl. in Delhi Gazette dated the 6th Nov., 1978 together with a corrigendum thereto published in Notification of even number dated the 3rd January, 1979 under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971. [Placed in Library. See No. LT-4038/79.]

(2) A statement correcting the reply given on the 21st February,

1979, to Unstarred Question No. 201 by Shri Samar Mukherjee regarding cases filed to investigate into Emergency excesses.

"Seventeen criminal cases have been registered so far. A statement showing the requisite information is enclosed."

STATEMENT

In reply to Unstarred Question No. 201 answered on 21-2-1979, the following was stated:

The word "Seventeen" occurring in the above answer may be substituted by the words "Twenty one". The following FIRs may be added as S. Nos. 18 to 21 in the Statement enclosed with the reply.

“IV. SHAH COMMISSION OF INQUIRY (CONTD.)

18. RC.2/79-SIU(SIB.I), dated 19-2-79.	1. Shri P.S. Bhinder 2. Smt. Ambika Soni and others.	Detention of Virendra Kapur.	The case has been taken up for investigation.
19. RC.4/79-SIU(SIB.II), dated 19-2-79.	1. Shri Jagmohan 2. Shri S.M. Dua and others.	Demolition of Arya Samaj Temple.	Do.
20. RC.3/79-SIU(SIB.I) dated 20-2-79.	1. Shri Krishan Chand. 2. Shri K.S. Baiwa and others.	Detention of Dr. Karunesh Shukla.	Do.
21. RC.5/79-SIU(SIB.II) dated 20-2-1979	1. Shri Jagmohan 2. Shri Satya Prakash 3. Shri Ranbir Singh and others.	Demolition of Arjun Nagar.	Do.

(3) A copy of the Sikh Gurdwara; Board Election (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 206(E) in Gazette of India dated the 2nd March, 1979, under sub-section (3) of section 146 of the Sikh Gurdwaras Act, 1925. [Placed in Library. See No. LT-4640/79.]

UNION PUBLIC SERVICE COMMISSION (MEMBERS) AMENDMENT REGULATIONS, 1979 AND NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

SHRI DHANIK LAL MANDAL:
On behalf of Shri S. D. Patil, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) issued under article 318 of the Constitution:—

(i) The Union Public Service Commission (Members) Amendment Regulations 1979 published in Notification No. GSR 74 in Gazette of India dated the 20th January, 1979.

(ii) The Union Public Service Commission (Members) Second Amendment Regulations, 1979, published in Notification No GSR 62(E) in Gazette of India dated the 3rd February, 1979. [Placed in Library. See No. LT-404/79.]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Appointment by Promotion) Seventh Amendment Regulations, 1978, published in Noti-